

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 340 of 2017 &
IA No. 694 of 2017 & IA No. 801 of 2018**

Dated: 30th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

All India Power Engineers' Federation

...Appellant(s)

Vs.

M/s Teesta Urja Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Tarun Johri
Mr. Ankit Saini for R.1 to 3

Ms. Raveena Dhamija for R-2

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-4 to R-7

Mr. M.G. Ramachandran for R-8 to R-11

ORDER

IA NO. 801 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 340 of 2017

Pleadings are complete. List the matter for hearing on **01.11.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member